IN THE HIGH COURT OF MADHYA PRADESH

AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE ANAND PATHAK

ON THE 21st OF MARCH, 2024

MISC. CRIMINAL CASE No. 10904 of 2024

Between:-

GAJENDRA SHARMA

.....APPLICANT

(BY SHRI DESHRAJ BHARGAVA - ADVOCATE)

AND

STATE OF MADHYA PRADESH THROUGH POLICE STATION BAHODAPUR DISTRICT GWALIOR (MADHYA PRADESH)

.....RESPONDENT

(BY SHRI RAVINDRA SINGH KUSHWAH – DY. ADVOCATE GENERAL AND SHRI D.S. KUSHWAH – ADVOCATE FOR THE COMPLAINANT)

This application coming on for admission this day, the court passed the following:

ORDER

1. This is the first application preferred by the applicant under Section 438 of Cr.P.C. wherein he is apprehending his arrest in Crime No.130/2024 registered at Police Station Bahodapur District Gwalior for offence under

Sections 420, 409 and 34 of IPC.

2. Learned counsel for the applicant submits that false case has been registered against him and he is apprehending his arrest on the basis of above referred offence. It is submitted by learned counsel for the applicant that he is Branch Sales Manager (BSM) of Bajaj Appliances Pvt. Ltd. and he has no direct role to play so far as commission of offence under Section 409 of IPC is concerned. Prime accused is allegedly Naveen Bajaj. In another case also he suffered around three weeks' incarceration as pretrial detention registered at crime No.138/2023 at the instance of one Sahab Singh Yadav at Police Station Sirol District Gwalior. It appears that in the said case, prime accused Naveen Bajaj has settled the matter with the then complainant and therefore, the matter is likely to be wound up. It is further submitted that contents of order dated 25-09-2023 passed in M.Cr.C.No.42860/2023 reveals that role of the applicant was not implicative in nature. He only tried to promote business of company and discharged the duties assigned to him. Confinement would bring social disrepute and personal inconvenience to him. He undertakes to cooperate in the investigation/trial and keep himself available as and when required. He would not be source of harassment and embarrassment in any manner to the complainant. He further intends to perform community service voluntarily by serving the Environment/National/Social cause**.** Under these grounds, he prayed for bail.

3. Learned counsel for the State as well as Complainant opposed the prayer made by the applicant and prayed for dismissal of bail application.

4. Heard learned counsel for the parties and perused the case diary.

5. Considering the arguments advanced by learned counsel for the rival parties and the fact the applicant is agent only and Company has tried to cheat the complainant, but without expressing any opinion on the merits of the case, this Court intends to allow this application under Section 438 of Cr.P.C. It is hereby directed that in the event of arrest, applicant shall be released on bail

on furnishing a personal bond of **Rs.50,000/-(Rupees Fifty Thousand Only)** with two solvent sureties of the like amount to the satisfaction of Investigating Officer/Investigating Agency.

6. This order will remain operative subject to compliance of the following conditions by the applicant :-

1. The applicant shall comply with all the terms and conditions of the bond executed by him;
2. The applicant shall cooperate in the investigation/trial, as the case may be;
3. The applicant shall not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/his from disclosing such facts to the Court or to the Police Officer, as the case may be;
4. The applicant shall not commit an offence similar to the offence of which he is accused;
5. The applicant shall not seek unnecessary adjournments during the trial; and
6. The applicant shall not leave India without previous permission of the trial Court/Investigating Officer, as the case may be.
7. **The applicant shall mark his presence before the concerned Police Station on every Sunday between 10:00 am to 2:00 pm till filing of charge-sheet.**

8. एतद् द्वारा यह निर्देशित किया जाता है कि आवेदक **10 पौधों का (यथासंभव कोई भी फल देने वाले पेड़ अथवा नीम/पीपल जैसे पेड़) रोपण करेगा** तथा उसे अपने आस पड़ोस में पेड़ों की सुरक्षा की व्यवस्था करनी होगी ताकि पौधे सुरक्षित रह सके। आवेदक का यह कर्तव्य है कि न केवल पौधों को लगाया जाऐ, बल्कि उन्हें पोषण भी दिया जाए। **''वृक्षारोपण के साथ, वृक्षापोषण भी आवश्यक है।'' आवेदक संभवतः 6–8 फीट ऊँचे पौधे/पेड़ों को 3–4 फीट गड्ढा करके लगायेगा** ताकि वे शीघ्र ही पूर्ण विकसित हो सकें। अनुपालन सुनिश्चित करने के लिए, आवेदक को रिहा किये जाने की दिनांक से 30 दिनों के भीतर संबंधित विचारण

न्यायालय के समक्ष वृक्षों/पौधों के रोपण के सभी फोटो प्रस्तुत करना होगें। तत्पश्चात्, विचारण के समापन तक हर तीन महीने में आवेदक के द्वारा विचारण न्यायालय के समक्ष प्रगति रिपोर्ट प्रस्तुत की जाएगी ।

वृक्षों की प्रगति पर निगरानी रखना विचारण न्यायालय का कर्तव्य है क्योंकि पर्यावरण क्षरण के कारण मानव अस्तित्व दांव पर है और न्यायालय अनुपालन के बारे में आवेदक द्वारा दिखाई गई किसी भी लापरवाही को नजर अंदाज नही कर सकता है। इसलिए आवेदक को पेड़ों की प्रगति और आवेदक द्वारा अनुपालन के संबंध में एक रिपोर्ट प्रस्तुत करने के लिए निर्देशित किया जाता है एवं आवदेक द्वारा किये गये अनुपालन की एक संक्षप्ति रिपोर्ट इस न्यायालय के समक्ष प्रत्येक तीन माह में (अगले छः महीनों के लिए) रखी जायेगी जिसे कि ''निर्देश'' शीर्ष के अंतर्गत रखा जाएगा।

वृक्षारोपण में या पेड़ों की देखभाल में आवेदक की ओर से की गई कोई भी चूक आवेदक को जमानत का लाभ लेने से वंचित कर सकती है।

आवेदक द्वारा उक्त वृक्षारोपण सिरोल पहाड़ियॉ पर किया जाये, यदि वह इन रोपे गये पेडों की ट्री गार्ड या बाड़ लगाकर रक्षा करना चाहता है, तो वह अपने स्वंय के व्यय पर यह करने के लिये स्वतंत्र होगा।

इस न्यायालय द्वारा यह निर्देश एक परीक्षण प्रकरण के तौर पर दिए गए हैं ताकि हिंसा और बुराई के विचार का प्रतिकार, सृजन एवं प्रकृति के साथ एकाकार होने के माध्यम से सामांजस्य स्थापित किया जा सके। वर्तमान में मानव अस्तित्व के आवश्यक अंग के रूप में दया, सेवा, प्रेम एवं करूंणा की प्रकृति को विकसित करने की आवश्यकता है क्योंकि यह मानव जीवन की मूलभूत प्रवृतियां हैं और मानव अस्तित्व को बनाए रखने के लिए इनका पुनर्जीवित होना आवश्यक है।

''यह प्रयास केवल एक वृक्ष के रोपण का प्रश्न न होकर बल्कि एक विचार के अंकुरण का है।''

यह निर्देश आवेदक के द्वारा स्वतः व्यक्त की गई सामुदायिक सेवा की इच्छा के कारण दिया गया है जो स्वैच्छिक है।

7. It is expected from the applicant that he shall submit **photographs by downloading the mobile application (NISARG App) prepared at the instance of High Court for monitoring the plantation through satellite/Geo- Tagging/Geo-fencing.**

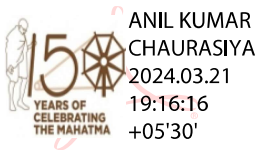
8. Application stands allowed and disposed of.

9. **Copy o**f this order be sent to the trial Court concerned for information and necessary compliance.

Certified copy as per rules.

(Anand Pathak)
Judge

Anil*



ANIL KUMAR
CHAURASIYA
2024.03.21
19:16:16
+05'30'